

CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

OA No.71/2002

New Delhi, this 11th day of January, 2002

Honble Shri Justice Ashok Agarwal, Chairman  
Honble Shri M.P.Singh, Member(A)

Tej Pal Singh  
Fireman No.742, SP Marg Fire Station  
New Delhi .. Applicant  
(By Shri S.K.Gupta, Advocate)

versus

Govt. of NCT of Delhi, thorough  
1. Chief Secretary  
    IG Stadium, IP Estate, New Delhi  
2. Principal Secretary (Home)  
    IG Stadium, IP Estate, New Delhi  
3. Chief Fire Officer  
    Delhi Fire Service  
    Fire Service hqr., New Delhi .. Respondents

ORDER(oral)

By Shri M.P. Singh, Member(A)

The applicant was working as Fireman in Delhi Fire Service. He has been proceeded departmentally and a major penalty has been imposed on the applicant vide order dated 14.5.2001. The applicant has filed an appeal against the order of the disciplinary authority on 6.8.2001, which is still pending. By filing this OA, the applicant has sought direction to decide his appeal dated 6.8.2001 within a stipulated period.

2. In the circumstances, we feel that ends of justice would be duly met if we direct R-2 to give a ~~personal~~ <sup>at 11 AM</sup> hearing to the applicant on 28.1.2002 or on some other date to be fixed by him for this purpose, and decide his appeal within a period of three months from the date of receipt of a copy of this order.

3. The OA is disposed as aforesaid at the admission stage. No costs.

  
(M.P. Singh)  
Member(A)

/gtv/

  
(Ashok Agarwal)  
Chairman